## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.244/2002 in O.A.NO.1229/2000

Thursday, this the 6th day of June, 2002



Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

I.J. Giroh S/O Late Shri Prabhu Dayal Giroh R/O 111/9, Kishan Garh Aruna Asaf Ali Marg New Delhi-70.

..Applicant

(By Advocate: Ms. Loveleen Bounthiyal)

## Versus

- 1. Ms. Chokila Iyer
  Foreign Secretary
  Ministry of External Affairs
  Room No.177, South Block
  New Delhi
- 2. Ms. Latha Reddy
  Jt. Secretary
  Ministry of External Affairs
  Govt. of India
  South Block
  New Delhi-11
- 3. Shri B.N.Reddy,
  Under Secretary
  Ministry of External Affairs
  Govt. of India
  South Block
  New Delhi-11

.. Respondents

O R D E R (ORAL)

## Justice Ashok Agarwal:-

Non-observance of directions contained in order of 13.3.2001 in OA-1229/2000 (Annexure-A) has been made the basis of the present Contempt Petition. By the order, a penalty imposed upon the applicant disciplinary proceedings conducted against him had been set aside and the applicant was held to be entitled to all consequential benefits. In terms of the order, respondents have issued an order οf 14.12.2001 (Annexure-B) and a Corrigendum of 4.2.2002 (Annexure-D)

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purporting to grant the applicant consequential benefits Since applicant was not satisfied by the directed. he submitted aforesaid order and Corrigendum, representation on 14.2.2002 (Annexure-E) which has disposed of by an order passed on 1.4.2002 (Annexure-G). In substance, applicant claims promotion for an earlier which he has been granted date than the date on In our view, aforesaid claim cannot be promotion. the basis of a Contempt Petition. In case, applicant is aggrieved by the aforesaid order and Corrigendum, his remedy does not lie in contempt proceedings, he will have to institute a fresh OA.

2. In the circumstances, prayer made to withdraw the present Contempt Petition is granted with liberty.

(Ashøk Agarwal)

Chairman

(S.A.T. Rizvi)
Member (A)

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